

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No. **953/97**

Transfer Application No.

Date of Decision **22.12.1997**

S.P.Khan

Petitioner/s

Shri G.K.Masand

Advocate for  
the Petitioners

Versus

Union of India & Ors.

Respondent/s

Shri V.D.Vadhavkar for Shri M.I.Sethna

Advocate for  
the Respondents

CORAM :

Hon'ble Shri. Justice R.G.Vaidyanatha, Vice Chairman

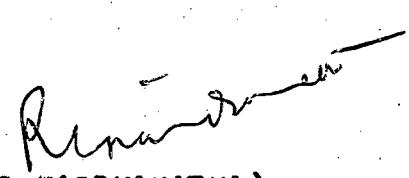
Hon'ble Shri. P.P.Srivastava, Member (A)

(1) To be referred to the Reporter or not ?

(2) Whether it needs to be circulated to  
other Benches of the Tribunal ?

  
(P.P.SRIVASTAVA)

MEMBER (A)

  
(R.G.VAIDYANATHA)

VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI

OA.NO. 953/97

Monday this the 22nd day of December, 1997

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman  
Hon'ble Shri P.P.Srivastava, Member (A)

S.P.Khan,  
Asstt. Commissioner of Customs  
Mumbai. R/o 9-269-C Linking Rd.,  
Bandra, Mumbai.

By Advocate Shri G.K.Masand

... Applicant

v/s.

1. Union of India through  
the Secretary in the  
Ministry of Finance,  
Deptt. of Revenue, New Delhi.
2. Chairman, Central Board of  
Excise & Customs, North Block,  
New Delhi.
3. Chief Commissioner of Customs,  
New Customs House, Mumbai.

By Advocate Shri V.D.Vadhavkar  
for Shri M.I.Sethna, CGSC

... Respondents

ORDER

(Per: Shri Justice R.G.Vaidyanatha, VC)

This is an application challenging the order of suspension dated 16.5.1997. It is brought to our notice that one of the officials who was proceeded against on the same ground was also kept under suspension and he filed an OA in this Tribunal challenging the order of suspension in OA.NO. 470/97. It is brought to our notice that in the case filed by Rajendra Nagar, OA.NO. 470/97, this Tribunal disposed of that case with a direction to the respondents to consider the representation given by the official for



revoking the suspension. Learned counsel for the respondents submitted that respondents have no objection to consider the representation of the applicant as per rules and to pass appropriate orders within such time as may be directed by the Court.

2. After hearing both the sides, we dispose of this OA, at the admission stage, with a direction to the respondents to consider the representation of the applicant dated 23.5.1997 and another representation dated 4.8.1997 seeking revocation of order of suspension and pass appropriate orders according to rules within a period of two months from today. Needless to say that if any adverse order is passed, it is always open to the applicant to challenge the same according to law. No costs.



(P.P. SRIVASTAVA)

MEMBER (A)



R.G. Vaidyanatha

(R.G. VAIDYANATHA)

VICE CHAIRMAN

mrj.